

6.O.A. NO. 060/00863/2014

Perumal Vs. U.O.I. & Others

26.09.2014

Present: Mr. Dinesh Kumar, counsel for the applicant

1. Contends, inter alia, that the impugned order 05.09.2014 (Annexure A-10) passed by the respondents stating that the applicant will retire w.e.f.30.09.2014 on the basis of the report of the PMO, GMSH, Sector 16, Chandigarh with regard to his date of birth, is non-speaking and is not supported by reasons, which is illegal. He further contends that the impugned order has been issued without issuing a show cause notice, which is against the principles of natural justice.
2. Issue notice to the respondents.
3. Considering the urgency of the matter, we direct Mr. Vinay Gupta, learned Standing Counsel for the Chandigarh Administration, to accept notice and seek instructions from the Department.
4. List on 29.09.2014.


(UDAY KUMAR VARMA)
MEMBER (A)

'mw'


(SANJEEV KAUSHIK)
MEMBER (J)

2

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

14.O.A. No.060/00863/2014

PERUMAL

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

29.09.2014

Present: Mr. Dinesh Kumar, counsel for the applicant.
Mr. Vinay Gupta, counsel for the respondents.

1. After arguing the matter for some time, learned counsel for the applicant seeks to withdraw the present Original Application with liberty to file afresh before an appropriate forum.
2. Dismissed as withdrawn with liberty aforementioned.



(DR. BRAHM A. AGRAWAL)
MEMBER (J)

(RAJWANT SANDHU)
MEMBER (A)

✓ 'sv'